

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
HYDERABAD**

REGIONAL BENCH - COURT NO. 1

CENTRAL EXCISE APPEAL NO. 2495 OF 2010

(Arising out of Order-in-Original No.27/2010 dated 14.10.2010 passed by Commissioner of Customs & Central Excise Visakhapatnam-I)

**The Commissioner of
Customs & Central Excise
Visakhapatnam**

.....Appellant

VERSUS

M/s Narayani Steels Pvt Ltd

A-1 & A-2, Industrial Estate,
Vizianagaram

.....Respondent

APPEARANCE:

for the Appellant

Shri Mir Anwar Mohiuddin Authorised Representative for the Respondent

**CORUM: HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR. P.V. SUBBA RAO, MEMBER (TECHNICAL)**

DATE OF HEARING: September 29, 2021

FINAL ORDER NO. _____ / 2021

JUSTICE DILIP GUPTA

It is pointed out that the matter has been settled under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. The Appeal, therefore, stands dismissed as withdrawn.

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P.V. SUBBA RAO)
MEMBER (TECHNICAL)**

